## IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI COURT-III

CP-365/ND/2017

In the matter of:

Mr. Ashok Kumar Verma

.. PETITIONER

Vs.

Baver Suspension (P) Ltd. & Ors.

.. RESPONDENT

SECTION:

Under Section 241 - 242

Order delivered on 21.12.2017

Coram:

R. VARADHARAJAN, Hon'ble Member (Judicial)

For the Petitioner /applicant

: Mr. Barun Kr. Sinha, Advocate

For the Respondent/Corporate Debtor:

For the intervene

ORDER

Learned Counsel for the petitioner is present and it is represented that notice of the Applications have been served on the Counsel for the Respondent Mr. Mohit Nandwani. It is represented by the Ld. Counsel for the respondent that the respondent would like to file reply to the two applications as filed by the petitioner applications being CA No.104/C-III/ND/2017 and CA-106/C-III/ND/2017. However, it is brought to the notice of this Tribunal by the Ld. Counsel for the petitioner that reply in main C.P. has not been filed in terms of the Order dated 26.10.2017 despite the compliance on the part of the petitioner. However, Ld. Counsel for respondents represents that the compliance by furnishing the details on 10<sup>th</sup> Nov, 2017 as stated in the order dated 26.10.2017 and In the circumstances, the Ld. Counsel for the respondent states that there has been a delay in filing reply. Let the reply be filed within a period of one week from today (21.12.2017) in relation to main C.P. and applications. Other conditions of the Order dated 26.10.2017 in addition to rejoinder stated therein will remain the same. Let the application be posted for hearing on 23.1.2018.

List on 23.1.2018.

(R. VARADHARAJAN) MEMBER (JUDICIAL)

Surjit 21.12.2017